

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal no. 41 of 2013**

**Dated : 15<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Bharat Sugar Mills & Anr. ...Appellant(s)**

**Versus**

**Bihar State Electricity Board & Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Pankaj Bhagat**

**Counsel for the Respondent(s): Proxy counsel for**  
**Mr. Mohit Kr. Shah**  
**Mr. Lakshman Bhakta,**  
**Dy. Secy., BERC**

**ORDER**

Reply has been filed by the learned counsel for the Commission on 07.05.2013.

The learned counsel for the Respondent Nos. 1 & 3 again seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 07.06.2013 after serving copy on the other side.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 21.06.2013 after serving copy on the other side.

Post the matter for hearing on **08.07.2013**.

**(Rakesh Nath)**  
**Technical Member**  
**ts/mk**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**